

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P No. 112/KB/2017
(C.P.No.975/2016)

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th July, 2017, 10.30 A.M

Name of the Company	Navya Minerals Pvt Ltd & Ors.		
Under Section	391(2) 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SK Tewari
2. Nitin Bedia

Petitioner's

Manorama Kumari
24.07.17

24 07 2017- T.P.No.112/KB/2017 (C.P.No.975/2016) – Navya Minerals Pvt. Ltd.
& Ors.

ORDER

Ld. Lawyers on behalf of the petitioner(s) are present.

As per last order dated 03.7.2017 the petitioner has made a paper publication and filed an affidavit. He submitted that company has given reply to the queries sought by the Additional Director directly. But no representatives of the Regional Director is present nor they have filed any affidavit with regard to objection towards amalgamation scheme.

Perused the record. Petitioner is directed to take steps upon the ROC to ensure their appearance by issuance of notice to the Regional Director.

Fixed on 29.08.2017.

MANORAMA KUMARI
MEMBER(J)